



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Dec/202526/15**DATED:** 19/12/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Dec/202526/15 dated 19/12/2025 of Norms Committee - IV for the year 2025-26 was held on 19/12/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj kumar Meena, Deputy Director	DGFT(HQ)
2	sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00002440AM26
RA File Number	152404000009 AM20
Licence No and Date	1510022206/22/01/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that personal hearing scheduled on 19.12.2025 to discuss certain technical aspects, including the manufacturing process, justification of wastage, and details of indigenous items was not attended by the firm. After detailed deliberation, the committee decided to ask the firm to furnish the following: • The export item no: 2 is ' GLASS BEADS & ARTICLES THERE OF GLASS BEADS (SOLID)' ; whereas one of the import items is also GLASS BEAD (SOLID), it means that there is no manufacturing is involved, as import and export items are the same. • To give complete details of metal beads and findings and it has been stated that it is consumable item, does not seem to be correct. • Justification for claiming wastage 50% for import item 1- GLASS TUBE(SOLID) and 10% for import item: 2 GLASS BEADS SOLID. • To fill 4 E, table indicating both import and indigenous items to use, separately for each export item. The case stands deferred.	

Case No.	2 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00002442AM26
RA File Number	152404000010 AM20
Licence No and Date	1510022208/06/02/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that personal hearing scheduled on 19.12.2025 to discuss certain technical aspects, including the manufacturing process, justification of wastage, and details of indigenous items was not attended by the firm. After detailed deliberation, the committee decided to ask the firm to furnish the following: • The export item is ' OTHER ORNAMENTS OF WOODEN BEADS MADE OF WOODEN BEADS(SOLID FROM 6MM TO 12MM HAVING NET CONTENT 5000 KG OF IMPORTED ITEM)';- The weight of import item is 5000 kg, net import content is 5000 kg and also total weight of export item is also 5000 kg, the same may please be clarified.	

- The wastage claimed is 5% whereas import is 5000 kg and export is also 5000 kg which could not be understood.
- To give weight of indigenous items to use in making Ornaments with filling both imported and indigenous items in 4 E table.

The case stands deferred.

Case No.	3 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00002443AM26
RA File Number	152404000002 AM21
Licence No and Date	1510022221/06/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that personal hearing scheduled on 19.12.2025 to discuss certain technical aspects, including the manufacturing process, justification of wastage, and details of indigenous items was not attended by the firm. After detailed deliberation, the committee decided to ask the firm to furnish the following: • Manufacturing process, giving justification of 5% wastage of each import item. • In export description M/o Elastic has been mentioned, whereas the import item is Elastic cord and secondly, it is indicated in reply that import items are semi-finished but the same has not been indicated in import description. • The relevance of import of Plastic hanger in making export item and to give photograph with specification of the same. • To indicate indigenous item/s to use in making export item and accordingly to fill in 4 E table. The case stands deferred	

Case No.	4 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00000347AM26
RA File Number	03AA04029902 AM22
Licence No and Date	0311004805/22/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has not submitted specific	

reply as mentioned in deficiency letter dated 19.11.2024. After detailed deliberation, the committee decided to grant last opportunity to ask the firm to furnish the following:

- Complete chemistry with mol weight and %yield details of indigenous input with qty as per annex to app4E.

The case stands deferred.

Case No.	5 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00006824AM25
RA File Number	08AA04028875 AM22
Licence No and Date	0811002641/20/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry, mol weight and % yield for copper forazone base, from imported raw material • % dye content in export. The case stands deferred.	

Case No.	6 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00005162AM25
RA File Number	05AA04088014 AM22
Licence No and Date	0511005148/01/10/2021
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred	

Case No.	7 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	KARJEN INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM REVIW00006822AM25		
RA File Number	02AA04034392 AM22		
Licence No and Date	0211001569/01/12/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Item of Export	Qty	Item of Import	Qty. Recommended
Liquid Printing Inks for Flexographic & Gravure Process in white colour (Imported solid resin content -6%)	33333Kg	CHLORINATED POLYPROPYLENE	1667 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	8 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00005163AM25
RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the in-person personal hearing to explain their case.	
The case stands deferred.	

Case No.	9 / NC/4/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	DEWAN & SONS			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			
HQ File Number	HQRNORM REVIW00006081AM25			
RA File Number	05AX04000831 AM23			
Licence No and Date	0511013299/20/06/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
S. No	Export item	Qty.;	Import item	Qty. Recommended
1	Other Articles of Glass Jar (with Tin Lids & Bands 70 mm)	217080 PCS	Tin Lids & Bands (70 mm)	Net to net
2	Other Articles of Glass Jar (with Tin Lids 70 mm)	356000 PCS	Tin Lids (70 mm)	Net to net
3	Other Articles of Glass Jar (with Tin Lids & Bands 86 mm)	280500 PCS	Tin Lids & Bands (86 mm)	Net to net
4	Other Articles of Glass Jar (with Tin Lids 86 mm)	380000 PCS	Tin Lids (86 mm)	Net to net
5	Wooden Crate (utilizing 5.307 Cu. Mtr. of Paulownia Planks)	405 Sets	Wooden Planks (Paulownia Planks)	Net to net
RA may take necessary action, subject to compliance with other usual conditions of HBP.				

Case No.	10 / NC/4/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	SRF LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			
HQ File Number	HQRNORM REVIW00000265AM26			
RA File Number	05AX04001020 AM23			

Licence No and Date	0511014077/02/08/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authorities, the committee decided to fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
R404A (BLEND OF R143a + R125 + R134a) Containing other hydrofluorocarbons (HFCs) but not containing chlorofluorocarbons (CFCs) or hydrochlorofluorocarbons (HCFCs): - Containing 15% or more by mass of 1,1,1- trifluoroethane (HFC-143a) (In 10.9 Kg. Cylinders)	1 kg.	REFRIGERANT GAS HFC404A/ R404A	1.02 kg
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.			

Case No.	11 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00006967AM25
RA File Number	13AX04000226 AM23
Licence No and Date	1311001579/21/11/2022
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the in-person personal hearing with sample of the export item to explain their case. The case stands deferred	

Case No.	12 / NC/4/MEET/Dec/202526/15
Case Status	Case Rejected
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00006812AM25
RA File Number	05AX04001586 AM24
Licence No and	0511020882/11/09/2023

Date	
Norms Committee Decision: The Committee examined the case as per the agenda and noted that the Advance Authorization in question had been issued under para 4.03 of the Foreign Trade Policy (FTP) 2023. Para 4.03 of FTP-2023 permits duty-free import of inputs that are physically incorporated in the export product, allowing for normal process wastage. Further, para 11.31 of FTP-2023 defines “Manufacture” as a process resulting in the emergence of a new product having a distinct name, character, and use, and includes processes such as assembling, blending, and processing, provided such processes result in a physically transformed output. This provision is also consistent with Footnote 61 of the WTO Agreement on Subsidies and Countervailing Measures (SCM Agreement), which clarifies that inputs are considered to be “used in the production of the exported product” only when such inputs are consumed in or physically incorporated into the exported product. From a combined reading of para 4.03 and para 11.31 of FTP-2023, read with Footnote 61 of the WTO SCM Agreement, it is evident that the benefit under the Advance Authorization scheme is restricted to those inputs which are actually consumed in the process of manufacture or physically incorporated into the resultant export product, subject to permissible wastage. In the present case, the Committee observed that the above requirements have not been fulfilled, as the imported inputs were neither consumed in the process of manufacture nor physically incorporated into the export product in the manner contemplated under the Advance Authorization scheme. Accordingly, in view of the provisions of para 4.03 and para 11.31 of FTP-2023, read with Footnote 61 of the WTO SCM Agreement, the Committee decided to reject the case. The concerned Regional Authority (RA) is directed to initiate recovery proceedings in accordance with the applicable provisions of the FTP and the Handbook of Procedures, with effect from the date of publication of these minutes. The concerned RA may take necessary action, subject to compliance with other applicable provisions of the FTP-2023.	

Case No.	13 / NC/4/MEET/Dec/202526/15
Case Status	Case Rejected
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM REVIW00006811AM25
RA File Number	05AX04002658 AM24
Licence No and Date	0511022479/05/12/2023
Norms Committee Decision: The Committee examined the case as per the agenda and noted that the Advance Authorization in question had been issued under para 4.03 of the Foreign Trade Policy (FTP) 2023. Para 4.03 of FTP-2023 permits duty-free import of inputs that are physically incorporated in the export product, allowing for normal process wastage. Further, para 11.31 of FTP-2023 defines “Manufacture” as a process resulting in the emergence of a new product having a distinct name, character, and use, and includes processes such as assembling, blending, and processing, provided such processes result in a physically transformed output. This provision is also consistent with Footnote 61 of the WTO Agreement on Subsidies and Countervailing Measures (SCM Agreement), which clarifies that inputs are considered to be “used in the production of the exported product” only when such inputs	

are consumed in or physically incorporated into the exported product.

From a combined reading of para 4.03 and para 11.31 of FTP-2023, read with Footnote 61 of the WTO SCM Agreement, it is evident that the benefit under the Advance Authorization scheme is restricted to those inputs which are actually consumed in the process of manufacture or physically incorporated into the resultant export product, subject to permissible wastage.

In the present case, the Committee observed that the above requirements have not been fulfilled, as the imported inputs were neither consumed in the process of manufacture nor physically incorporated into the export product in the manner contemplated under the Advance Authorization scheme.

Accordingly, in view of the provisions of para 4.03 and para 11.31 of FTP-2023, read with Footnote 61 of the WTO SCM Agreement, the Committee decided to reject the case. The concerned Regional Authority (RA) is directed to initiate recovery proceedings in accordance with the applicable provisions of the FTP and the Handbook of Procedures, with effect from the date of publication of these minutes.

The concerned RA may take necessary action, subject to compliance with other applicable provisions of the FTP-2023

Case No.	14 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000980AM25
RA File Number	05AX04000619 AM25
Licence No and Date	0511025775/29/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export description	Qty	Import Description	Qty. recommended
Metalaxyl Technical 97%	1 Kg	Methoxy Acetic Acid	0.420 kg
		METHYL 2-CHLOROPROPIONATE	0.730 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	15 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved

Party Name	JINDAL SMI COATED PRODUCTS LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025	
HQ File Number	HQRNORM APPLY 00002685AM25	
RA File Number	03AX04002539 AM25	
Licence No and Date	0311036628/26/08/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authorities, the committee decided to fix the ad-hoc norms as under:		
Export Item; SELF ADHESIVE PAPER (153 gsm +/-10%) (CONTAINING HERMAL TRANSFER PAPER 75 gsm +/-10%)		
Qty.; 3000000Sq. Mt		
S. No	Item description	Qty. recommended per Sq. mt
1	THERMAL TRANSFER PAPER (75 gsm +/-10%)	1.04 Sq. meter
2	Organic Chemical (SPL Adhesive): A) 2-Ethyl Hexyl Acrylate (Organic Chemical (SPL Adhesive):	0.01387 kg
3	B) Methyl Acrylate	0.007626 kg
4	SILICON CHEMICAL: A) Silicone resins - Polymer	0.001456 kg
5	B) catalytic preparations - other - Catalyst	0.000021 kg
6	C) Cross linker	0.0000735 Kg
7	GLASSINE PAPER (60 GSM +/- 10%)	1.04 Sq. meter
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	16 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00003604AM25
RA File Number	05AX04002159 AM25

Licence No and Date	0511028255/11/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to transfer the case to Norms Committee-1 for norms fixation. The case stands deferred	

Case No.	17 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00004598AM25		
RA File Number	03AX04004498 AM25		
Licence No and Date	0311039411/06/12/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	18 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00004629AM25		

RA File Number	03AX04004555 AM25		
Licence No and Date	0311039445/09/12/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	19 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00004630AM25		
RA File Number	03AX04004556 AM25		
Licence No and Date	0311039446/09/12/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	20 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00004631AM25		
RA File Number	03AX04004554 AM25		
Licence No and Date	0311039447/09/12/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	21 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00004632AM25
RA File Number	03AX04004553 AM25
Licence No and Date	0311039448/09/12/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	22 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00004633AM25
RA File Number	03AX04004528 AM25
Licence No and Date	0311039450/09/12/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	23 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00004635AM25										
RA File Number	03AX04004527 AM25										
Licence No and Date	0311039451/09/12/2024										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	24 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00004638AM25
RA File Number	03AX04004525 AM25
Licence No and Date	0311039453/09/12/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).	

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	25 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00005869AM25
RA File Number	03AX04005473 AM25
Licence No and Date	0311040747/27/01/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	26 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved

Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00005872AM25		
RA File Number	03AX04005477 AM25		
Licence No and Date	0311040750/27/01/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	27 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00005873AM25
RA File Number	03AX04005476 AM25
Licence No and Date	0311040751/27/01/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).	
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:	

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	28 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00005874AM25		
RA File Number	03AX04005474 AM25		
Licence No and Date	0311040752/27/01/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	29 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00005875AM25		

RA File Number	03AX04005475 AM25		
Licence No and Date	0311040753/27/01/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	30 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00005888AM25		
RA File Number	03AX04005507 AM25		
Licence No and Date	0311040772/27/01/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	31 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006748AM25		
RA File Number	05AX04004177 AM25		
Licence No and Date	0511031457/19/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
PAPER BAGS MADE OF BLEACHED KRAFT PAPER 92CM GSM: -30-120	23809 Kg	BLEACHED KRAFT PAPER 92 CM GSM 30-120(92 CM GSM 30-120)	24761.36 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	32 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	ACUME CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006754AM25		
RA File Number	04AX04001226 AM25		
Licence No and Date	0411009307/19/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended

Calcium Bromide 52% Aq. Solution	1000 MT	Hydrobromic Acid 48% Concentration	0.895 MT/MT of Export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	33 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	STERLING BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006760AM25
RA File Number	34AX04001065 AM25
Licence No and Date	3411006222/19/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete composition of imported gel bones including moisture and COLLAGEN content. • COA of import item from foreign supplier • stagewise quantitative material balance. The case stands deferred.	

Case No.	34 / NC/4/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	STERLING GRAPHICS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			
HQ File Number	HQRNORM APPLY 00006763AM25			
RA File Number	05AX04004244 AM25			
Licence No and Date	0511031480/19/03/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Sl. No.	Export Item	Qty.	Item Description	Qty Recommended

1	PRINTED PAPER PRODUCTS, Drawing /Colouring Book, Net content: Puffy + Wiggly Stickers (14 X 14 SQ), 1 Nos.	171429 Nos.	Puffy + Wiggly Stickers (14 X 14 SQ)	Net +1%
2	PRINTED PAPER PRODUCTS, Drawing /ColouringBook,, Net content: Balloon Stickers (15 X 15 SQ), 1Nos.	198000 Nos.	Balloon Stickers (15 X 15 SQ)	Net +1%
3	PRINTED PAPER PRODUCTS, Drawing /ColouringBook,,Net content: Holographic sticker (15.5 x 15.5 cm, 1 Nos.	342857 Nos.	Holographic sticker (15.5 x 15.5 cm)	Net +1%
4	PRINTED PAPER PRODUCTS, Drawing /ColouringBook, Net content: CRYSTAL STICKER (200+ NO OPP) SIZE: 11.6 X 7.3 CM), 1 Nos.	214286 Nos.	CRYSTAL STICKER (200+ NO OPP) SIZE: 11.6 X 7.3 CM)	Net +1%
5	PRINTED PAPER PRODUCTS, Drawing /Colouring Book, , Net content: CRYSTAL STICKER (200+ WITH OPP), SIZE: 11.6 X 7.3, 1 Nos.	214286 Nos.	CRYSTAL STICKER (200+ WITH OPP), SIZE: 11.6 X 7.3 CM)	Net +1%
6	PRINTED PAPER PRODUCTS, Drawing /Colouring Book, , Net content: CRYSTAL STICKER (750+ WITH OPP), SIZE: 20 X 15.7 CM, 1 Nos.	114286 Nos.	CRYSTAL STICKER (750+ WITH OPP), SIZE: 20 X 15.7 CM	Net +1%
7	PRINTED PAPER PRODUCTS Drawing /Colouring Book, , Net content: CRYSTAL STICKER (500+ WITH OPP), SIZE : 12 X 7.5 CM), 1 Nos.	47619 Nos.	CRYSTAL STICKER (500+ WITH OPP), SIZE : 12 X 7.5 CM)	Net +1%
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	35 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006766AM25
RA File Number	03AX04006415 AM25
Licence No and Date	0311042321/20/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Qty Recommended
SOLOMON OD 300 / SOLOMON 30 OD BETACYFLUTHRIN 8.49% W/W + IMIDACLOPRID 19.81% W/W)	1 Ltr.	1	LUCRAMUL HOT 5902 (Oxirane, 2-methyl-, polymer with oxirane, mono(2-ethylhexyl) ether)	0.159 kg
		2	ARLATONE TV (Polyoxyethylene (40) Sorbitol Peroleate)	0.106 kg.
		3	SILFOAM SC1132 (Polydimethylsiloxane and auxiliary)	0.0053 kg.
		4	ATLOX 4894 (Nonionic proprietary surfactant blend)	0.053kg.
		5	CYCLOHEXANONE STV IN	0.159 kg.
		6	MORWET D-425 (sodium salt of naphthalene sulfonate condensate (NSC)	0.00053 kg.
		7	BUTYLATED HYDR TOLUENE	0.00212 kg.
		8	CITRIC ACID ANHYD.	0.00212 kg.
		9	BETA-CYFLUTHRIN TECHNICAL	0.09074 kg.
		10	IMIDACLOPRID TECHNICAL 94% MIN (-2-Imidazolidinimine, 1-[(6-chloro-3-pyridinyl) methyl]-N-nitro-, (2E)-)	0.2132 kg
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	36 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006772AM25
RA File Number	52AX04000419 AM25
Licence No and Date	5211012530/20/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority and cue from SION A1579, the committee decided to fix the norms as under:

Export description	Qty	Import Description	Qty. recommended
Sketch Pad / Drawing Pad, Net content of Drawing / Sketch paper of 160 GSM: 26,642.98 Kgs	37,158.45 Kg.	Sketch Paper / Drawing Paper 160 GSM	28507.989 kg.
Sketch Pad / Drawing Pad, Net content of Drawing / Sketch paper of 150 GSM: 4,440.50 Kgs	9,601.50 Kg.	Sketch Paper / Drawing Paper 150 GSM	4751.335 kg.
Sketch Pad / Drawing Pad, Net content of Drawing / Sketch paper of 225 GSM: 13,321.49 Kgs	24,526.50 Kg.	Sketch Paper / Drawing Paper 225 GSM	14253.994 kg.
Sketch Pad / Drawing Pad, Net content of Drawing / Sketch paper of 160 GSM: 6,216.70 Kgs	11,043.75 Kg.	Sketch Paper / Drawing Paper 160 GSM	6651.869 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	37 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006780AM25
RA File Number	03AX04006353 AM25
Licence No and Date	0311042330/20/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Composition of R-407C Mixed Refrigerant Gas and to submit COA report.
- In the application there are two import items, whereas in 4 E, three import items have been shown with nil wastage, which is to be clarified.
- To indicate indigenous items to use in the manufacture of export item and accordingly to fill the same in 4 E table.

The case stands deferred.

Case No.	38 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006782AM25
RA File Number	05AX04004153 AM25
Licence No and Date	0511031498/20/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To give weight of Export and import items in MT, along with its thickness. • Sizes of both Export and import of Quartzite Slabs. • Reason for high wastage in cutting and polishing of import item to make polished slabs. The case stands deferred.	

Case No.	39 / NC/4/MEET/Dec/202526/15								
Case Status	Case Approved								
Party Name	CHEMCLONE INDUSTRIES								
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025								
HQ File Number	HQRNORM APPLY 00006783AM25								
RA File Number	08AX04002168 AM25								
Licence No and Date	0811014472/20/03/2025								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>Calcium Bromide Solution 52%</td><td>476000 kg.</td><td>HYDROBROMIC ACID (48%)</td><td>0.895 Kg/kg of export</td></tr></table>		Export description	Qty	Import Description	Qty. recommended	Calcium Bromide Solution 52%	476000 kg.	HYDROBROMIC ACID (48%)	0.895 Kg/kg of export
Export description	Qty	Import Description	Qty. recommended						
Calcium Bromide Solution 52%	476000 kg.	HYDROBROMIC ACID (48%)	0.895 Kg/kg of export						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	40 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006790AM25		
RA File Number	34AX04001094 AM25		
Licence No and Date	3411006224/21/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
CHLORPYRIPHOS 40% EC	1 Kg	CHLORPYRIFOS TECHNICAL 97% W/W MIN	0.406 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	41 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006793AM25
RA File Number	31AX04000450 AM25
Licence No and Date	3111004555/21/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: - complete chemistry, chemical reaction, stoichiometric balance on molar basis with mol weight and % yield for each step of reaction - composition of export item with % purity The case stands deferred.	

Case No.	42 / NC/4/MEET/Dec/202526/15	
Case Status	Case Approved	
Party Name	YOGESHWAR POLYMERS	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025	
HQ File Number	HQRNORM APPLY 00006819AM25	
RA File Number	08AX04002175 AM25	
Licence No and Date	0811014494/22/03/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Unprinted flexible packaging material of multilayers in roll form (Net Content in the Export Product 72000 KGS of LIGHT WEIGHT COATED (LWC) 50 GSM PAPER and 25000 KGS of BOPP Film)		
Qty.; 100000 Kg.		
Import Items:		
S. No	Item Description	Qty. Recommended
1	LIGHT WEIGHT COATED (LWC) 50 GSM PAPER	75600.0 Kg
2	BOPP FILM	26250.0 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	43 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006821AM25
RA File Number	08AX04002174 AM25
Licence No and Date	0811014496/22/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: UNPRINTED FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN ROLL FORM (Net Content in the Export Product 72000 KGS of LIGHT WEIGHT COATED (LWC) 50 GSM PAPER and 25000 KGS of BOPP Film)

Qty.: 100000 kg.

Import Items:

S. No	Item Description	Qty. Recommended
1	LIGHT WEIGHT COATED (LWC) 50 GSM PAPER	75600.0 Kg
2	BOPP FILM	26250.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	44 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006833AM25
RA File Number	30AX04000744 AM25
Licence No and Date	3011006706/24/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- GSM of Kraft paper, base paper & Tissue paper and compare the requirements of inputs in tabular form with respective SION (G-68,) fixed in Handbook of procedure Vol II and further notification dated 07 Oct,2020 and for additional items to give justification with indicating function in the laminates.
- Complete calculation of the requirement of all inputs and also to fill indigenous items in 4 E table.
- Weight of Laminate of one sq. mt. and justification/affect on laminates for not using Barrier paper.

The case stands deferred.

Case No.	45 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred

Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006834AM25
RA File Number	10AX04000325 AM25
Licence No and Date	1011003017/24/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • % capsaicin content in export item supported by COA of export item. • % capsaicin content in import item supported by COA of import item from foreign supplier. • Wastages incurred in each step of mfg. product. The case stands deferred.	

Case No.	46 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006842AM25
RA File Number	09AX04001182 AM25
Licence No and Date	0911009272/24/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to appear for personal hearing to explain the case. The case stands deferred.	

Case No.	47 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006843AM25
RA File Number	09AX04001181 AM25
Licence No and Date	0911009273/24/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ask the firm to appear for personal hearing to explain the case.

The case stands deferred.

Case No.	48 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006847AM25		
RA File Number	03AX04006483 AM25		
Licence No and Date	0311042436/24/03/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	49 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006856AM25		
RA File Number	03AX04006484 AM25		
Licence No and Date	0311042459/25/03/2025		

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006861AM25
RA File Number	03AX04006517 AM25
Licence No and Date	0311042472/25/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	Import item	Qty Recommended
Sodium Lauryl Sulfate (C12-16, Granules) (Galaxy 794 MFG / 794 MFG MB / 794 G / 794 G MB / 796 G / 796 G MB)	1 kg.	Lauryl Alcohol C12-16/Lauryl Alcohol C12-16 MB/Fatty Alcohol C12-16/Fatty Alcohol C12-16 MB/Lauryl Cetyl Alcohol	0.655 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	51 / NC/4/MEET/Dec/202526/15
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Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006862AM25		
RA File Number	03AX04006516 AM25		
Licence No and Date	0311042473/25/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import item	Qty Recommended
Lauryl Alcohol Ethoxylate - 1 Mole (C12-14) (Galaxy MW 251 / Galaxy MW251 - MB)	1 kg.	Lauryl Alcohol C12-14 /Lauryl Alcohol C12-14 MB/ Fatty Alcohol C12-14/Fatty Alcohol C12-14 MB / Lauryl Myristyl Alcohol	0.823 kg.
		Ethylene Oxide	0.183 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	52 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006868AM25		
RA File Number	03AX04006504 AM25		
Licence No and Date	0311042478/25/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import item	Qty Recommended
Lauryl Alcohol Ethoxylate - 3 Mole (C12-14) (Galaxy MW 253 / Galaxy MW 253 MB)	1 kg.	Lauryl Alcohol C12-14/Lauryl Alcohol C12-14 MB/Fatty Alcohol C12-14/Fatty Alcohol C12-14 MB/Lauryl Myristyl Alcohol	0.600 kg.

		Ethylene Oxide	0.397 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	53 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006877AM25
RA File Number	30AX04000754 AM25
Licence No and Date	3011006727/25/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided • Manufacturing process indicating all the raw materials to use in the process with wastage. • COA (Certificate of analysis) report of import and export item. • Material balance indicating composition. • Calculation for the requirement of raw material giving net content and wastage separately. The case stands deferred.	

Case No.	54 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006883AM25
RA File Number	09AX04001164 AM25
Licence No and Date	0911009287/25/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Amended copy of Advance authorization. • Copy of Shipping Bills.	

- Complete statements of export and import Qty.

The case stands deferred

Case No.	55 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00006909AM25		
RA File Number	03AX04006598 AM25		
Licence No and Date	0311042570/27/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority and cue from revised SION A- 1806, the committee decided to fix the norms as follows:			
Export Item	Qty	Import Item	Qty. Recommended
Automotive/Industrial/Marine Lubricants (density @ 88% per Ltr.)	1 kg	Base Oil (Asstd grades/brands)	1.01kg/kg content in the export product
		Lubricating Oil Additives Asstd grades brands	1.01kg/kg content in the export product
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	56 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SHREE SHYAM GLOBAL
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006916AM25
RA File Number	08AX04002186 AM25
Licence No and Date	0811014552/27/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that description of export item and its constituents are very vague and accountability of imported input is difficult to the established with export. After detailed deliberation, the committee decided to ask the firm to furnish the clarification on the same.

The case stands deferred.

Case No.	57 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SHREE SHYAM GLOBAL
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006917AM25
RA File Number	08AX04002187 AM25
Licence No and Date	0811014553/27/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and noted that description of export item and its constituents are very vague and accountability of imported input is difficult to the established with export. After detailed deliberation, the committee decided to ask the firm to furnish the clarification on the same. The case stands deferred.	

Case No.	58 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LIPI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006939AM25
RA File Number	50AX04000170 AM25
Licence No and Date	5011001930/28/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating stage wise wastage of raw materials. • Specification of Import and export items indicating Sizes, GSM etc. The case stands deferred.	

Case No.	59 / NC/4/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			
HQ File Number	HQRNORM APPLY 00006956AM25			
RA File Number	03AX04006614 AM25			
Licence No and Date	0311042646/29/03/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Qty	Sl. No.	Import item	Quantity Recommended
Lauryl Alcohol Ethoxylate - 21 kg. Mole (C12-14) (Galaxy MW 252 / Galaxy MW 252 MB)		1	Lauryl Alcohol C12-14 /C12-14 MB/ Fatty Alcohol C12-14/C12-14 MB/Lauryl Myristyl Alcohol / Lauryl Myristyl Alcohol MB	0.682 kg
		2	Ethylene Oxide	0.309 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	60 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006959AM25
RA File Number	03AX04006613 AM25
Licence No and Date	0311042680/29/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	61 / NC/4/MEET/Dec/202526/15
Case Status	Case Rejected
Party Name	PRIGIV SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00006960AM25
RA File Number	03AX04006647 AM25
Licence No and Date	0311042685/29/03/2025
Norms Committee Decision: The committee considered the case and noted that the firm was initially granted an Advance Authorization for the export product “<i>Citronellidene Ketone</i>” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: “The request for fixation of norms under Para 4.07 of the HBP for the product ‘<i>Citronellidene Ketone</i>’ is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest”.	

Case No.	62 / NC/4/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			
HQ File Number	HQRNORM APPLY 00006961AM25			
RA File Number	03AX04006664 AM25			
Licence No and Date	0311042689/30/03/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
Lauryl Alcohol Ethoxylate - 1 Mole	1 kg.	1	Lauryl Alcohol C12-14 / C12-14 MB / Fatty Alcohol C12-14 / C12-14 MB / Lauryl Myristyl Alcohol	0.823 kg

(C12-14) (Galaxy MW 251 / Galaxy MW251 - MB)		2	Ethylene Oxide	0.183 kg
		3	235 L 8.5kg HM-HDPE Drum 50:70 mm Plain pack	Net To Net

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	63 / NC/4/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			
HQ File Number	HQRNORM APPLY 00006962AM25			
RA File Number	03AX04006661 AM25			
Licence No and Date	0311042690/30/03/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Qty.	Sl. No.	Import item	Qty. Recommended
Lauryl Alcohol Ethoxylate -2 Mole (C12-14) (Galaxy MW 252/Galaxy MW 252 MB) (Packing material net to net: Material Packed in 235 L 8.5kg HM-HDPE Drum 50:70 mm Plain pack.	1 kg.	1	Lauryl Alcohol C12-16 / C12-16 MB/Fatty Alcohol 12-16 / 12-16 MB / Lauryl Cetyl Alcohol	0.682 kg
		2	Ethylene Oxide	0.309 kg
		3	235 L 8.5kg HM-HDPE Drum 50:70 mm Plain pack	Net to Net
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	64 / NC/4/MEET/Dec/202526/15			
Case Status	Case Deferred			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			

HQ File Number	HQRNORM APPLY 00006963AM25
RA File Number	03AX04006660 AM25
Licence No and Date	0311042691/30/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • % active content of the export item. The case stands deferred.	

Case No.	65 / NC/4/MEET/Dec/202526/15																
Case Status	Case Approved																
Party Name	GALAXY SURFACTANTS LTD																
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025																
HQ File Number	HQRNORM APPLY 00006964AM25																
RA File Number	03AX04006659 AM25																
Licence No and Date	0311042692/30/03/2025																
Norms Committee Decision:																	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																	
<table><tr><th>Export Item</th><th>Qty</th><th>Sl. No.</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="2">Lauryl Alcohol Ethoxylate - 21 kg. Mole (C12-16)/ (Galaxy MW 252 (16) / Galaxy MW 252 (16) MB)</td><td rowspan="2"></td><td>1</td><td>Lauryl Alcohol C12-16 / C12-16 MB/Fatty Alcohol 12-16 / 12-16 MB / Lauryl Cetyl Alcohol</td><td>0.682 kg</td></tr><tr><td>2</td><td>Ethylene Oxide</td><td>0.307 kg</td></tr></table>					Export Item	Qty	Sl. No.	Import item	Quantity Recommended	Lauryl Alcohol Ethoxylate - 21 kg. Mole (C12-16)/ (Galaxy MW 252 (16) / Galaxy MW 252 (16) MB)		1	Lauryl Alcohol C12-16 / C12-16 MB/Fatty Alcohol 12-16 / 12-16 MB / Lauryl Cetyl Alcohol	0.682 kg	2	Ethylene Oxide	0.307 kg
Export Item	Qty	Sl. No.	Import item	Quantity Recommended													
Lauryl Alcohol Ethoxylate - 21 kg. Mole (C12-16)/ (Galaxy MW 252 (16) / Galaxy MW 252 (16) MB)		1	Lauryl Alcohol C12-16 / C12-16 MB/Fatty Alcohol 12-16 / 12-16 MB / Lauryl Cetyl Alcohol	0.682 kg													
		2	Ethylene Oxide	0.307 kg													
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.																	

Case No.	66 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00006966AM25
RA File Number	03AX04006654 AM25
Licence No and Date	0311042694/30/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • % active content of the export item. The case stands deferred.	

Case No.	67 / NC/4/MEET/Dec/202526/15
Case Status	Case Rejected
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000025AM26
RA File Number	04AX04001279 AM25
Licence No and Date	0411009413/02/04/2025
Norms Committee Decision: The committee considered the case and noted that the firm was initially granted an Advance Authorization for the export product “<i>BERGAMOT FLAVOUR</i>” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: “The request for fixation of norms under Para 4.07 of the HBP for the product ‘<i>BERGAMOT FLAVOUR</i>’ is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest”.	

Case No.	68 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000027AM26
RA File Number	08AX04002237 AM25
Licence No and Date	0811014591/02/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item	Qty.	Sl. No.	Import item	Qty. Recommended
DISPERSE BLACK 2RC	kg	1	6 CHLORO 2:4 DINITROANILINE	0.177 kg
		2	3-(N,N-DIALLYL) AMINO-4-METHOXYACETANILIDE	0.125 kg
		3	PARA NITRO ANILINE	0.077 kg
		4	N-(3-(DIETHYLAMINO)(PHENYL)ACETAMIDE	0.062 kg
		5	3-(BENZYL(PHENYL) JAMINO)PROPANENITRILE	0.127 kg
		6	DISPERSANT MF	0.450 kgs

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	69 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	JAY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000028AM26
RA File Number	08AX04002230 AM25
Licence No and Date	0811014592/02/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the as follows:

Export Item	Qty.	Import item	Quantity Recommended
ORGANIC SURFACE-ACTIVE AGENTS - NON-IONIC LAURYL ALCOHOL ETHOXYLATE WITH 2 MOLES OF ETHYLENE OXIDE	1 kg.	Ethylene Oxide	0.309 kg
		LAURYL MYRISTYL ALCOHOL	0.682 kg

		(1214 ALCOHOL FATTY ALCOHOL))	
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	70 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000031AM26		
RA File Number	03AX04006695 AM25		
Licence No and Date	0311042755/02/04/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	71 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000032AM26		
RA File Number	03AX04006691 AM25		
Licence No and	0311042756/02/04/2025		

Date			
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	72 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000033AM26		
RA File Number	03AX04006693 AM25		
Licence No and Date	0311042757/02/04/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	73 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000034AM26		
RA File Number	03AX04006696 AM25		
Licence No and Date	0311042758/02/04/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	74 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000035AM26
RA File Number	03AX04006694 AM25
Licence No and Date	0311042759/02/04/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	75 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000036AM26
RA File Number	03AX04006697 AM25
Licence No and Date	0311042760/02/04/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	76 / NC/4/MEET/Dec/202526/15
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Case Status	Case Approved			
Party Name	CHEMOCID IMPEX PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025			
HQ File Number	HQRNORM APPLY 00000049AM26			
RA File Number	03AX04006732 AM25			
Licence No and Date	0311042767/02/04/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export item	Qty.	Sl. No.	Item Of Import	Qty. Recommended
Chemocid Red G Liquid (Solvent Red 164)	kg	1	Ortho Toluidine	0.319 kg
		2	Meta Toluidine	0.054 kg.
		3	Heptene	0.250 kg.
		4	Beta Naphthol	0.219 kg.
		5	Aromatic Hydrocarbon Solvent / Xylene	0.350 kg.s
RA may take necessary action, subject to compliance with other usual conditions of the HBP.				

Case No.	77 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000130AM26
RA File Number	08AX04000019 AM26
Licence No and Date	0811014662/08/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	

- CIB registration with approved composition of export item.
- COA of import items from foreign supplier.
- Specific gravity of import and export item.
- Working for ratio of glyphosate 30% SL and its IPA set 41%.

The case stands deferred.

Case No.	78 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000569AM26
RA File Number	03AX04000463 AM26
Licence No and Date	0311043486/01/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete and balanced chemical reaction with mol weight and %yield on molar basis. • Justification for using imported item no-1 and 2 together in a single process. The case stands deferred.	

Case No.	79 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000771AM26
RA File Number	03AX04000479 AM26
Licence No and Date	0311043773/13/05/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data. It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining. (c) Platforming (Reforming).	

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	80 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000814AM26
RA File Number	03AX04000480 AM26
Licence No and Date	0311043839/15/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	81 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved

Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000850AM26		
RA File Number	03AX04000486 AM26		
Licence No and Date	0311043897/16/05/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	82 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000851AM26		
RA File Number	03AX04000489 AM26		
Licence No and Date	0311043898/16/05/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended

REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	83 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00000852AM26										
RA File Number	03AX04000481 AM26										
Licence No and Date	0311043899/16/05/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	84 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000854AM26		
RA File Number	03AX04000487 AM26		
Licence No and	0311043900/16/05/2025		

Date			
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	85 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000855AM26		
RA File Number	03AX04000488 AM26		
Licence No and Date	0311043902/16/05/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	86 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00000856AM26										
RA File Number	03AX04000482 AM26										
Licence No and Date	0311043903/16/05/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	87 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000857AM26
RA File Number	03AX04000484 AM26
Licence No and Date	0311043904/16/05/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5–C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	88 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000858AM26
RA File Number	03AX04000485 AM26
Licence No and Date	0311043905/16/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7–C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	89 / NC/4/MEET/Dec/202526/15
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Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000898AM26		
RA File Number	03AX04000749 AM26		
Licence No and Date	0311043966/19/05/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	90 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000899AM26
RA File Number	03AX04000748 AM26
Licence No and Date	0311043967/19/05/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:	

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	91 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000900AM26		
RA File Number	03AX04000747 AM26		
Licence No and Date	0311043968/19/05/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	92 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000901AM26		
RA File Number	03AX04000746 AM26		

Licence No and Date	0311043969/19/05/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	93 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00000902AM26		
RA File Number	03AX04000745 AM26		
Licence No and Date	0311043970/19/05/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	94 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00000903AM26										
RA File Number	03AX04000744 AM26										
Licence No and Date	0311043971/19/05/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	95 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000904AM26
RA File Number	03AX04000743 AM26
Licence No and Date	0311043972/19/05/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	96 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000905AM26
RA File Number	03AX04000751 AM26
Licence No and Date	0311043973/19/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	97 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00000926AM26
RA File Number	08AX04000275 AM26
Licence No and Date	0811015055/20/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • CIB registration with approved composition of export item. • Consumptioncoefficient for 1 kg propaniltech 97% with supporting chemistry. • Specific gravity of export item. The case stands deferred	

Case No.	98 / NC/4/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	AMITEX AGRO PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001039AM26
RA File Number	03AX04000849 AM26
Licence No and Date	0311044164/23/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA of importeditems from foreign supplier showing % protein content in import. • COA of export item showing % protein content. • Recovery and commercial value of by product (Fiber and starch). • % Yield with material balance. The case stands deferred.	

Case No.	99 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	CHEMICO CHEMICALS PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001168AM26		
RA File Number	05AX04000703 AM26		
Licence No and Date	0511033002/30/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import item	Qty Recommended
ANTIMONY TRIOXIDE WITH 3% MEG COATED	1 kg.	ETHYLENE GLYCOL ANTIMONY	1.438 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	100 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	CHEMICO CHEMICALS PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001228AM26		
RA File Number	05AX04000788 AM26		
Licence No and Date	0511033066/02/06/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import item	Qty Recommended
ANTIMONY TRIOXIDE WITH 3% MEG COATED	1 kg.	ETHYLENE GLYCOL ANTIMONY	1.438 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	101 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001440AM26		
RA File Number	03AX04001252 AM26		
Licence No and Date	0311044696/11/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	102 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001441AM26
RA File Number	03AX04001244 AM26
Licence No and Date	0311044697/11/06/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).	

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	103 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001442AM26
RA File Number	03AX04001245 AM26
Licence No and Date	0311044698/11/06/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	104 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved

Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001443AM26		
RA File Number	03AX04001243 AM26		
Licence No and Date	0311044699/11/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	105 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001444AM26
RA File Number	03AX04001246 AM26
Licence No and Date	0311044700/11/06/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).	
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:	

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	106 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001445AM26		
RA File Number	03AX04001250 AM26		
Licence No and Date	0311044701/11/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	107 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001446AM26		
RA File Number	03AX04001248 AM26		

Licence No and Date	0311044702/11/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	108 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001447AM26		
RA File Number	03AX04001249 AM26		
Licence No and Date	0311044703/11/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	109 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00001779AM26										
RA File Number	03AX04001569 AM26										
Licence No and Date	0311045206/30/06/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	110 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001780AM26
RA File Number	03AX04001578 AM26
Licence No and Date	0311045207/30/06/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	111 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001781AM26
RA File Number	03AX04001577 AM26
Licence No and Date	0311045208/30/06/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	112 / NC/4/MEET/Dec/202526/15
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Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001782AM26		
RA File Number	03AX04001576 AM26		
Licence No and Date	0311045209/30/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	113 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001783AM26
RA File Number	03AX04001579 AM26
Licence No and Date	0311045210/30/06/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data. It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:	

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	114 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00001784AM26										
RA File Number	03AX04001565 AM26										
Licence No and Date	0311045211/30/06/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	115 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001785AM26		

RA File Number	03AX04001566 AM26		
Licence No and Date	0311045212/30/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	116 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001786AM26		
RA File Number	03AX04001567 AM26		
Licence No and Date	0311045213/30/06/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	117 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00001802AM26		
RA File Number	03AX04001564 AM26		
Licence No and Date	0311045245/01/07/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	118 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00001854AM26
RA File Number	03AX04001639 AM26
Licence No and Date	0311045352/04/07/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	119 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00002041AM26
RA File Number	03AX04001812 AM26
Licence No and Date	0311045623/14/07/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	120 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00002066AM26										
RA File Number	03AX04001824 AM26										
Licence No and Date	0311045655/15/07/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Heavy Naphtha</td><td>0.9783 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	121 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00002067AM26
RA File Number	03AX04001823 AM26
Licence No and Date	0311045656/15/07/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are	

generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	122 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00002068AM26
RA File Number	03AX04001822 AM26
Licence No and Date	0311045657/15/07/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	123 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002069AM26		
RA File Number	03AX04001820 AM26		
Licence No and Date	0311045658/15/07/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	124 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002070AM26		
RA File Number	03AX04001815 AM26		
Licence No and Date	0311045659/15/07/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended

REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	125 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00002071AM26										
RA File Number	03AX04001814 AM26										
Licence No and Date	0311045660/15/07/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	126 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002072AM26		
RA File Number	03AX04001813 AM26		
Licence No and	0311045661/15/07/2025		

Date			
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	127 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002160AM26		
RA File Number	03AX04001819 AM26		
Licence No and Date	0311045736/18/07/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	128 / NC/4/MEET/Dec/202526/15										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025										
HQ File Number	HQRNORM APPLY 00002161AM26										
RA File Number	03AX04001907 AM26										
Licence No and Date	0311045737/18/07/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	129 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00002768AM26
RA File Number	03AX04002542 AM26
Licence No and Date	0311046655/20/08/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	130 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00002769AM26
RA File Number	03AX04002541 AM26
Licence No and Date	0311046656/20/08/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	131 / NC/4/MEET/Dec/202526/15
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Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002771AM26		
RA File Number	03AX04002540 AM26		
Licence No and Date	0311046657/20/08/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	132 / NC/4/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025
HQ File Number	HQRNORM APPLY 00002772AM26
RA File Number	03AX04002539 AM26
Licence No and Date	0311046658/20/08/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data. It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:	

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	133 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002773AM26		
RA File Number	03AX04002538 AM26		
Licence No and Date	0311046660/20/08/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	134 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002774AM26		

RA File Number	03AX04002534 AM26		
Licence No and Date	0311046661/20/08/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	135 / NC/4/MEET/Dec/202526/15		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 15 and 19/12/2025		
HQ File Number	HQRNORM APPLY 00002775AM26		
RA File Number	03AX04002533 AM26		
Licence No and Date	0311046662/20/08/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.